

RATIFIED

Minutes of Meeting No.22/12 scheduled on 24.01.2012 of Norms Committee(NC-I)
(DES.I Section)

The meeting No. 22/12 of the Norms Committee (NC-I) for the licensing year 2011-2012 was held on 24.01.2012 under the Chairmanship of Sh. N.P.S. Monga, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009–2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting:

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K. K. Tiwari, I.A.	476	23063321 Extn.3322	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. G. Parthasarathi, Dy.DGFT	312	23061563 Extn.301	DGFT, U.B.
5.	Sh. K.C. Raju, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under: -

1	Case No.:18/41/80-ALC2/2009	Party Name:KE-BURGMANN FLEXIBLES INDIA PVT.LTD.,	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00639/AM10/	RLA File :04/24/040/00247/AM10/	Lic.No/Date:0410110339 22.12.2009	Defer Date:06.03.2012
	Decision : The Committee observed that the comments called from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 06.03.2012.			

Case No.:19/18/80-ALC2/2010	Party Name:STARION INDIA PLTD	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Approved
HQ File :01/80/050/00272/AM11/	RLA File :31/24/040/00028/AM11/	Lic.No/Date:3110043412 31.05.2010	
Decision : The Committee deliberated the written comments of MCIT received vide their UO No. 17(49)/2010-IPHW dated22.12.2011 and decided to ratify the norms in respect of the subject advance authorization as under:-			
S. No.	Import item Description	Total Wastage calculated as per details given by the party (on the Net weight) in %	Total Import qty. recommended (In M.T.)
1.	Lumax Resin GN5006FC KC21-Tray Disc	2.34%	120.937
	Lumax Resin GN5006FC KC21-Main Base	0.00%	
2.	Resin ABS AF303G92649- Bezel Assembly	11.96%	29.72
	Resin ABS AF303G92649- (Bezel Assembly)	10.91%	
	Resin ABS AF303G92649 (Door)	9.72%	
3.	Resin ABS AF 303	11.96%	14.86

	G8C104 (Bezel Assembly Ivory)		
	Resin ABS AF 303 G8C104 (Bezel Assembly Ivory)	10.91%	
	Resin ABS AF 303 G8C104 (Door Ivory)	9.72%	
4.	F20-03 Natural POM (Polyacetal Resin) – (Chassis Outsart)	85.19%	75.667
	F20-03 Natural POM (Polyacetal Resin) – (Clamp Assembly)	66.74%	
	F20-03 Natural POM (Polyacetal Resin) – Pulley Gear)	250.0%	
	F20-03 Natural POM (Polyacetal Resin) – Gear Idie)	200.0%	
	F20-03 Natural POM (Polyacetal Resin) (Lever Emergency)	50%	
	F20-03 Natural POM (Pulley Motor)	300%	
	F20-03 Natural POM (Pulley Motor)	100%	
	F20-03 Natural POM (Pulley Motor)	18.31%	
5.	Master Batch Black MB-S315-(Chassis Outsart)	84.99%	0.69
6.	Master Batch Blue MB-B207-(Chassis Outsart)	84.99%	1.104
	Master Batch Blue MB-B207-(Clamp Assembly)	97.89%	
7.	Electrolytic Galvanized Steel Coil Cold Rolled 0.6mmx242mm Steel Coil-Cabinet Assembly	13.86%	305.1
8.	Electrolytic Galvanized Steel Sheet Cold Rolled 0.5mmx169.5mmx600m Steel Sheet Cabinet Assembly	53.50%	46.05
9.	Electrolytic Galvanized Steel Coil Cold Rolled 0.5mmx182.8mm Steel Coil-(Bottom Assembly)	14.06%	165.225
10.	Electrolytic Galvanized Steel Coil Cold Trolled 1.6mmx130mm Steel Coil – (Chassis Outsart)	95.50%	264.51
	Electrolytic Galvanized Steel Coil Cold Rolled 1.6mmx130mm Steel-(Bracket)	0%	

11.	Electrolytic Galvanised Steel Coil Cold Rolled 0.8mmx121mm Steel – (Clamp Assembly)	14.60%	15.026
12.	TX 31 natural TX31-Guide Feed	20.00%	6.600
13.	Acrylic Resin 1H 830-Lens Model	30.00%	2.860
14.	Resin Lupos GP2100KA01 (Base Up Down)	18.00%	14.750

The RLA may take necessary action accordingly.

3	Case No.: 15/18/80-ALC2/2010	Party Name:INDUS PRO AUTO ENGINEERS PVT.LTD.	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Approved
	HQ File :01/80/050/00268/AM11/	RLA File :05/23/040/00054/AM11/	Lic.No/Date:0510266316 17.06.2010	
	Decision : The representatives of the firm Shri Rakesh Sharma, Managing Director, appeared before the Committee for personal hearing and explained their case. The Committee deliberated the details of the case. After taking clue from SION H-88, the Committee decided to allow import item “Vinyl Sheeting Sierra Black Skin” at 1.05 Sq Yard/Sq Yard content in the export product. The RLA may take necessary action accordingly.			

4	Case No.: 45/18/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00298/AM11/	RLA File :06/24/040/00018/AM11/	Lic.No/Date:0610018429 07.07.2010	Defer Date:06.03.2012
	Decision : The Committee noted that the written comments called from Ministry of Defence and case is under examination with Ministry of Defence and the case is to be re-listed on 06.03.2012.			

5	Case No.: 47/18/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00300/AM11/	RLA File :06/24/040/00017/AM11/	Lic.No/Date:0610018428 07.07.2010	Defer Date:06.03.2012
	Decision : The Committee noted that the written comments called from Ministry of Defence and case is under examination with Ministry of Defence and the case is to be re-listed on 06.03.2012.			

6	Case No.: 21/18/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00274/AM11/	RLA File :61/24/040/00029/AM11/	Lic.No/Date:6110000472 15.07.2010	Defer Date:06.03.2012
	Decision : As per DHI UO note No.3(69)/10-TSW(B)/711 dated 28.12.2011, the Committee decided to ask firm to furnish proper justification for the import quantity for item No. 139 to 141 and also give calculation of requirement of each raw material from the dimensions from the firm and to re-list the case on 06.03.2012.			

	Case No.: 29/22/80-ALC2/2010	Party Name:SHRI LAKSHMI	Meet No/Date:22/80-	Status:
--	-------------------------------------	-------------------------	---------------------	----------------

7		DEFENCE SOLUTIONS LTD.	ALC2/2011 24.01.2012	Deferred
	HQ File :01/80/050/00340/AM11/	RLA File :06/24/040/00022/AM11/	Lic.No/Date:0610018565 21.07.2010	Defer Date:06.03.2012
Decision : The Committee noted that the written comments called from Ministry of Defence and case is under examination with Ministry of Defence and the case is to be re-listed on 06.03.2012.				

8	Case No.:30/22/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:22/80- ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00341/AM11/	RLA File :06/24/040/00023/AM11/	Lic.No/Date:0610018566 21.07.2010	Defer Date:06.03.2012
Decision : The Committee noted that the written comments called from Ministry of Defence and case is under examination with Ministry of Defence and the case is to be re-listed on 06.03.2012.				
9	Case No.:24/29/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:22/80- ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00459/AM11/	RLA File :03/94/040/00501/AM11/	Lic.No/Date:0310591600 08.09.2010	Defer Date:06.03.2012
Decision : The committee noted that a copy of firm's reply dated 16.12.2011 has been sent to MCIT on 06.01.2012 and the case is under examination. The case is to be re-listed on 06.03.2012.				

10

Case No.: 29/29/80-ALC2/2010	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:22/80- ALC2/2011 24.01.2012	Status: Approved
HQ File :01/80/050/00464/AM11/	RLA File :11/24/040/00038/AM11/	Lic.No/Date:1110023211 16.09.2010	

Decision :The Committee deliberated the written comments of MCIT received vide their UO No. 17(76)/2011-IPHW dated09.12.2011 and decided to ratify the norms in respect of the subject advance authorization as under:-

S.No.	Import Item	Total Quantity requested for by the party (Km)	Total qty recommended for desired length (Km)
1.	Optical Fibre	5304.416	5304.416
2.	Polyethylene	14490.04	14075.928

a) Import quantity of optical fibre recommended is baased on 5% additional length over the length of the cable.

b) Import quantity of Polyethylene material recommended is inclusive of wastage of 2%.

The RLA may take necessary action accordingly.

11	Case No.:29/27/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:22/80- ALC2/2011 24.01.2012	Status: Approved
	HQ File :01/80/050/00426/AM11/	RLA File :03/95/040/00354/AM11/	Lic.No/Date:0310593772 24.09.2010	
Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-				
Export Product weight – 73 MT				
Imports Items				
1 Item No. 1 – 34MT – to be allowed with 5% wastage				

1. Item No. 1 - 50 MT - to be allowed with 5% wastage.

2. Item No. 2 - 16.33 MT - with no wastage.

3. Item No. 3 - 24.23 MT - to be allowed with 2% wastage.

4. Item No. 7,8,9 - 2% of the weight of item No.1 @ 680 Kg. put together.

5. Item No. 5 - As applied for by the firm.

6. Rest of the items to be allowed on the net to net basis with accountability clause.

The RLA may take necessary action accordingly.

12	Case No.:30/27/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00427/AM11/	RLA File :03/95/040/00360/AM11/	Lic.No/Date:0310593860 24.09.2010	Defer Date:06.03.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 06.03.2012.				

13	Case No.:6/35/80-ALC2/2010	Party Name:GATRAY ENVIROTECH SYSTEMS	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00633/AM11/	RLA File :31/24/040/00144/AM11/	Lic.No/Date:3110045144 20.10.2010	Defer Date:06.03.2012
Decision : The Committee noted that the written comments called from Ministry of Defence and case is under examination with Ministry of Defence and the case is to be re-listed on 06.03.2012.				

14	Case No.:22/35/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Approved
	HQ File :01/80/050/00649/AM11/	RLA File :04/24/040/00194/AM11/	Lic.No/Date:0410118622 04.11.2010	
Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms on repeat basis as allowed under advance authorization No.0410115603 dt.19.07.2010				
The RLA may take necessary action accordingly.				

15	Case No.:2/32/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Approved
	HQ File :01/80/050/00543/AM11/	RLA File :03/95/040/00446/AM11/	Lic.No/Date:0310600429 08.11.2010	
Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-				
Export Product				
1. Item No. 1 - 50 MT				
2. Item No. 2 - 68 MT				
3. Item No. 3 - 75 MT				
4. Item No. 4 - 128 MT				
Imports				
Item No.1 - As applied for with 5% wastage				
1. Item No.2 - As applied for with 5% wastage				
2. Item No.3- As applied for with 'Nil' wastage.				
3. Item No.4 – To be allowed of 31.74 MT with 2% wastage.				
4. Item No.5 – To be allowed of 0.79 MT allowed with 'Nil' wastage.				

5. Item No.6 – To be allowed of 1 MT allowed with 'Nil' wastage.
6. Item No.7 – To be allowed of 0.40 MT allowed with 'Nil' wastage.
7. Item No.9 – To be allowed of 1210 Kg.
8. Item No.10 – To be allowed of 3690 Kg.
9. Item No.11 – To be allowed of 3690 Kg. with 2% wastage.

The RLA may take necessary action accordingly.

16	Case No.:25/35/80-ALC2/2010	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00652/AM11/	RLA File :03/95/040/00545/AM11/	Lic.No/Date:0310601333 15.11.2010	Defer Date:06.03.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 06.03.2012.				

17	Case No.:53/35/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00680/AM11/	RLA File :61/24/040/00067/AM11/	Lic.No/Date:6110000536 01.12.2010	Defer Date:06.03.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 06.03.2012.				

18	Case No.:45/35/80-ALC2/2010	Party Name:BOSCH LIMITED,	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Approved
	HQ File :01/80/050/00672/AM11/	RLA File :07/24/040/00332/AM11/	Lic.No/Date:0710075865 07.12.2010	
Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Item No. 4 – to be allowed of 10,564 KG with 47% wastage after taking 1/3 recovery. 2. Item Nos. 2,5,7,9 and 11 to be allowed at 2% of FOB value put together. 3. All other items are components and to be allowed on net to net basis with accountability clause. The RLA may take necessary action accordingly.				

19	Case No.:36/35/80-ALC2/2010	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00663/AM11/	RLA File :05/23/040/00263/AM11/	Lic.No/Date:0510279826 20.12.2010	Defer Date:06.03.2012
Decision : The Committee noted that the firm did not reply to this office letter dated 27.12.2011. The Committee, therefore, decided to remind the firm for expediting the requisite information failing which their case will be rejected without any further notice. The case is to be re-listed on 06.03.2012.				

20	Case No.:23/36/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status:
	HQ File :01/80/050/00722/AM11/	RLA File :61/24/040/00072/AM11/	Lic.No/Date:6110000544 04.01.2011	
Decision : On the recommendation of DHI representative, the Committee decided to ratify the norms of Advance Authorization No. 6110000544 dated 04.01.2011 as per DHI written comments provided vide UO No.3(69)/10-				

TSW(B)/373 dated 12/13.7.2011 in Advance Authorization No.6110000536 dated 1.12.2010.			
RLA may take necessary action accordingly.			

21	Case No.:27/1/80-ALC2/2011	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00910/AM11/	RLA File :06/24/040/00051/AM11/	Lic.No/Date:0610020480 07.01.2011	Defer Date:06.03.2012
Decision : The Committee noted that the written comments called from Ministry of Defence and case is under examination with Ministry of Defence and the case is to be re-listed on 06.03.2012.				

22	Case No.:17/39/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Approved
	HQ File :01/80/050/00819/AM11/	RLA File :61/24/040/00074/AM11/	Lic.No/Date:6110000553 25.01.2011	
Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms on repeat basis of the subject advance authorization No.6110000286 dated 06.02.2009..				
The RLA may take necessary action accordingly.				

23	Case No.:14/38/80-ALC2/2010	Party Name:VASUNDRA MANUFACTURING SYSTEMS PVT.LTD,	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00784/AM11/	RLA File :07/21/040/00786/AM11/	Lic.No/Date:0710077109 03.02.2011	Defer Date:06.03.2012
Decision : The Committee noted that the firm did not reply to this office letter dated 29.12.201. The Committee, therefore, decided to remind the firm for expediting requisite information failing which their case will be rejected without any further notice. The case is to be re-listed on 06.03.2012.				

24	Case No.:16/38/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00786/AM11/	RLA File :05/23/040/00309/AM11/	Lic.No/Date:0510283074 03.02.2011	Defer Date:06.03.2012
Decision : The representative of the DHI informed that the products in the Advance Authorization are large and wastage is high and asked for a Team Visit to evaluate on wastage. The Committee, therefore, decided to send a team consisting of representatives of DHI, MSME & DDG and submit a report. The case is to be re-listed on 06.03.2012.				

25	Case No.:23/39/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Approved
	HQ File :01/80/050/00825/AM11/	RLA File :61/24/040/00078/AM11/	Lic.No/Date:6110000557 03.02.2011	
Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms on repeat basis of the subject advance authorization No.6110000286 dated 06.02.2009..				
The RLA may take necessary action accordingly.				

	Case No.:43/1/80-ALC2/2011	Party Name:SPRAY ENGINEERING	Meet No/Date:22/80-	Status:
--	-----------------------------------	------------------------------	---------------------	----------------

26		DEVICES LTD.,	ALC2/2011 24.01.2012	Deferred
	HQ File :01/80/050/00926/AM11/	RLA File :22/24/040/00090/AM11/	Lic.No/Date:2210010955 04.02.2011	Defer Date:06.03.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 06.03.2012.				

Case No.: 31/38/80-ALC2/2010	Party Name:STARION INDIA PLTD	Meet No/Date:22/80- ALC2/2011 24.01.2012	Status: Approved
HQ File :01/80/050/00801/AM11/	RLA File :31/24/040/00239/AM11/	Lic.No/Date:3110046834 09.02.2011	

Decision :The Committee deliberated the written comments of MCIT received vide their UO No. 17(99)/2011-IPHW dated 23.12.2011 and decided to ratify the norms in respect of the subject advance authorization as under:-

Sl. No.	Impot item description	Total wastage calculated as per details given by the party (on the Net weight) in %	Total Import qty recommended (In M.T.)
1.	Lumax Resin GN5006FC KC21-Tray Disc	2.34%	145.125
	Lumax Resin GN5006FC KC21-Main Base	0.0%	
2.	Resin ABS AF303G92649-Bezel Assembly	11.96%	35.66
	Resin ABS AF303G92649-Bezel Knob	10.91%	
	Resin ABS AF303G92649 Door	9.72%	
3.	Resin Gp 2100 kas02 Up Down	18.00%	17.700
4.	F20-03 Natural POM (Polyacetal Resin) – Puller Gear	250.00%	6.16
	F20-03 Natural POM (Polyacetal Resin)- Gear Idle	200.00%	5.940
	F20-03 Natural POM (Polyacetal Resin) Geal Loading	100.00%	7.480
	F20-03 Natural POM (Polyacetal Resin)- Pulley Motor	300.00%	1.760
	F20-03 Natrual POM (Polyacetal Resin)-Clamp Assembly	66.74	8.712
	F20-03 Natural POM (Polyacetal Resin)- Chassis Outsert	85.19	23.835

	F20-03 Natural POM (Polyacetal Resin)-Guide Up Down	18.31%	18.480
	F20-03 Natural POM (Polyacetal Resin)- Lever Emergency	50.00%	3.300
5.	Master Batch Black MB-S315-Guide Feed	10.09	0.264
6.	Master Batch Blue MB-B207-Clam Assy.	97.89	0.414
7.	Electrolytic Galvanized Steel Coil Cold Rolled 0.6mmx242mm Steel Coil-Cabinet Assembly	13.86%	244.08
8.	Electrolytic Galvanized Steel Coil Cold Rolled 0.5mmx169.5mmx600m Steel sheet-Cabinet Assembly	53.50%	36.840
9.	Electrolytic Galvanized Steel Coil Cold Rolled 0.5mmx182.8mm Steel Coil – Bottom Assembly	14.06%	132.18
10.	Electrolytic Galvanized Steel Coil Cold Rolled 1.6mmx130mm Steel Coil – Chassis Outsert Assembly	95.5	264.51
	Electrolytic Galvanized Steel Coil Cold Rolled 1.6mmx130mm Steel – Bracket Assembly	0	
11.	Electrolytic Galvanized Steel Coil Cold Rolled 0.8mmx121mm Steel - Clamp Assembly	14.64%	15.031
12.	TX 31 Natural TX31-Guide Feed	20	6.6
13.	Acrylic Resin IH 830 – Lens Model	30.00%	2.860

The RLA may take necessary action accordingly.

28	Case No.:22/1/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Approved
	HQ File :01/80/050/00905/AM11/	RLA File :04/24/040/00244/AM11/	Lic.No/Date:0410121548 11.02.2011	
Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms on repeat basis as allowed under advance authorization No.0410121550 dt. 11.02.2011. The RLA may take necessary action accordingly.				

	Case No.:32/1/80-ALC2/2011	Party Name:PSK ENGINEERING PVT LTD	Meet No/Date:22/80-ALC2/2011	Status: Deferred
--	-----------------------------------	------------------------------------	------------------------------	-----------------------------

			24.01.2012	
29	HQ File :01/80/050/00915/AM11/	RLA File :07/24/040/00449/AM11/	Lic.No/Date:0710077436 18.02.2011	Defer Date:06.03.2012
Decision : The Committed observed that the firm has furnish same reply again and again and decided to inform and ask for pointwise reply to DL dated 4.1.2012 The case is to be re-listed on 06.03.2012.				

	Case No.:4/1/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Approved
	HQ File :01/80/050/00886/AM11/	RLA File :04/24/040/00298/AM11/	Lic.No/Date:0410122003 28.02.2011	
30	Decision : The Committee deliberated the written comments of DHI received vide their UO No 3(40)/10-TSW(B)/707 dated 22.12.2011 and decided to ratify the norms in respect of the subject advance authorization as under:- Export Total weight of export product for five sets is to be allowed at 1843 MT. The word “Auxiliaries” may be deleted from the description of export product. Import Taking clue from SION C-1742, 1. Item No.1 – CS Plate – to be allowed at 94.6 MT with 5% wastage as per SION 2. Item No. 2 – CS Seamless Pipe – The item may be allowed at 467MT with 2% wastage as per SION. 3. Item NO. 3 – AS Seamless Piper – to be allowed at 60.5 MT with 2% wastage as per SION. 4. Item NO. 4 – SS Seamless Pipe – to be allowed at 19 MT with 2% wastage as per SION as applied for. 5. Item No. 5 – Welding material – Allowed as applied for. 6. Item No. 6& 8 – These are components & to be allowed under GN-4. 7. Item No.7 – Valves – to be allow as applied for under GN-4 with accountability clause. The RLA may take necessary action accordingly.			

	Case No.:30/7/80-ALC2/2011	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Deferred
31	HQ File :01/80/050/00136/AM12/	RLA File :03/95/040/00945/AM11/	Lic.No/Date:0310620136 08.03.2011	Defer Date:06.03.2012
Decision : The Committee noted that a copy of RA, Mumbai amendment sheet dt.09.11.2011 has been sent to DHI on 27.12.2011 and the case is under their examination and case is to be re-listed on 06.03.2012.				

	Case No.:12/1/80-ALC2/2011	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Deferred
32	HQ File :01/80/050/00894/AM11/	RLA File :05/24/040/00419/AM11/	Lic.No/Date:0510286112 15.03.2011	Defer Date:06.03.2012
Decision : The representative of DHI informed the Committee that the export product with part numbers are not recognizable from the documents mentioned by the firm. The Committee decided to advice the firm to appear in Personal Hearing alongwith their documents as well as a sample of the export product and Scrap Blank strip to present their case in person along with technical expert and full facts of the case. The case may be re-listed on 06.03.2012.				

	Case No.:32/7/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Deferred
33	HQ File :01/80/050/00138/AM12/	RLA File :11/24/040/00009/AM12/	Lic.No/Date:1110024726 11.05.2011	Defer Date:06.03.2012

Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 06.03.2012.

34	Case No.:15/7/80-ALC2/2011	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00121/AM12/	RLA File :04/24/040/00046/AM12/	Lic.No/Date:0410124251 20.05.2011	Defer Date:06.03.2012
	Decision : The Committee noted that a copy of firm's reply dt.24.01.2012 received on 31.01.2012 forward to DHI for examination and comments. The case is to be re-listed on 06.03.2012.			
35	Case No.:16/7/80-ALC2/2011	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00122/AM12/	RLA File :04/24/040/00045/AM12/	Lic.No/Date:0410124249 20.05.2011	Defer Date:06.03.2012
	Decision : The Committee noted that a copy of firm's reply dt.24.01.2012 received on 31.01.2012 forward to DHI for examination and comments. The case is to be re-listed on 06.03.2012.			

36	Case No.:36/7/80-ALC2/2011	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00142/AM12/	RLA File :04/24/040/00051/AM12/	Lic.No/Date:0410124216 20.05.2011	Defer Date:06.03.2012
	Decision : The Committee noted that the firm did not reply to this office letter dated 27.12.2011. The Committee, therefore, decided to remind the firm for expediting requisite information failing which their case will be rejected without any further notice. The case is to be re-listed on 06.03.2012.			

37	Case No.:2/10/80-ALC2/2011	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00197/AM12/	RLA File :03/94/040/00034/AM12/	Lic.No/Date:0310633321 27.05.2011	Defer Date:06.03.2012
	Decision : The Committee noted that a copy of firm's reply dt.29.11.2011 has been sent to MCIT on 27.12.2011 and the case under their examination. The case is to be re-listed on 06.03.2012.			

38	Case No.:3/10/80-ALC2/2011	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00198/AM12/	RLA File :03/94/040/00035/AM12/	Lic.No/Date:0310633340 27.05.2011	Defer Date:06.03.2012
	Decision : The Committee noted that a copy of firm's reply dt.29.11.2011 has been sent to MCIT on 27.12.2011 and the case under their examination. The case is to be re-listed on 06.03.2012.			

39	Case No.:35/7/80-ALC2/2011	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00141/AM12/	RLA File :03/95/040/00125/AM12/	Lic.No/Date:0310633816 31.05.2011	Defer Date:06.03.2012
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 06.03.2012.			

Case No.:1/7/80-ALC2/2011	Party Name:THERMAL SYSTEMS	Meet No/Date:22/80-	Status:
----------------------------------	----------------------------	---------------------	----------------

40		(HYDERABAD) PLTD.,	ALC2/2011 24.01.2012	Deferred
	HQ File :01/80/050/00107/AM12/	RLA File :09/24/040/00119/AM12/	Lic.No/Date:0910046990 03.06.2011	Defer Date:06.03.2012
Decision : The Committee noted that a copy of firm's reply dt.19.01.2012 received on 30.01.2012 forward to DHI for examination and comments. The case is to be re-listed on 06.03.2012.				

41	Case No.:2/7/80-ALC2/2011	Party Name:DENSO HARYANA PVT. LTD.,	Meet No/Date:22/80- ALC2/2011 24.01.2012	Status: Approved
	HQ File :01/80/050/00108/AM12/	RLA File :05/23/040/00066/AM12/	Lic.No/Date:0510292671 06.06.2011	
Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms the subject advance authorization as under:- 1. Item No. 1 to 6 – Components – to be allowed on net to net basis. 2. Item No. 7 – to be allowed of 1.05 kg/kg content of the export product. 3. Item No. 8 - As applied for. The RLA may take necessary action accordingly.				

42	Case No.:11/7/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80- ALC2/2011 24.01.2012	Status: Approved
	HQ File :01/80/050/00117/AM12/	RLA File :04/24/040/00065/AM12/	Lic.No/Date:0410124734 08.06.2011	
Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms on repeat basis as allowed under advance authorization No.0410124435 dt. 27.05.2011. The RLA may take necessary action accordingly.				

43	Case No.:12/7/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80- ALC2/2011 24.01.2012	Status: Approved
	HQ File :01/80/050/00118/AM12/	RLA File :04/24/040/00067/AM12/	Lic.No/Date:0410124735 08.06.2011	
Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms on repeat basis of the subject advance authorization No.0410080519 dt.18.04.2006 The RLA may take necessary action accordingly.				

44	Case No.:14/10/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80- ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00209/AM12/	RLA File :61/24/040/00012/AM12/	Lic.No/Date:6110000627 08.06.2011	Defer Date:06.03.2012
Decision : As per DHI UO note No.3(69)/10-TSW(B)/711 dated 28.12.2011, the Committee decided to asked to furnish proper justification for the import quantity for item No. 139 to 141 and also give calculation of requirement of each raw material from the dimensions from the firm and to re-list the case on 06.03.2012				

	Case No.:13/7/80-ALC2/2011	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:22/80- ALC2/2011 24.01.2012	Status: Deferred
--	-----------------------------------	--	--	-----------------------------------

45	HQ File :01/80/050/00119/AM12/	RLA File :03/95/040/00126/AM12/	Lic.No/Date:0310635194 09.06.2011	Defer Date:06.03.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 6.3.2012.				

46	Case No.:18/7/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Approved
	HQ File :01/80/050/00124/AM12/	RLA File :04/24/040/00317/AM11/	Lic.No/Date:0410124882 13.06.2011	
	Decision :The Committee deliberated the written comments of DHI received vide their UO No 3(40)/10-TSW(B)/706 dated 22.12.2011 and decided to ratify the norms in respect of the subject advance authorization as under:- Export : The total weight of export product for three sets is 3108 MT & the same may be incorporated in the licence. The word “Auxiliaries” may be deleted from the description of export. Import : The equivalent Standard Input Output Norms is C-1742 1. Item No 1 – CS Plate – to be allowed at 72 MT with 5 % wastage as per SION. 2. Item No. 2 – CS Seamless Pipe – to be allowed at 147.5 MT with 2% wastage as per SION. 3. Item No. 3 – AS Seamless Pipe – to be allowed at 20.7 MT with 2% wastage as per SION. 4. Item No. 4 – SS Seamless Pipe – to be allowed at 14.7 MT with 2% wastage as per SION. 5. Item No. 5 – Welding material – Allowed as applied for. 6. Item No. 6 – This is a component & may be allowed under GN-4. The RLA may take necessary action accordingly.			

47	Case No.:19/7/80-ALC2/2011	Party Name:PRANAV VIKAS (INDIA) LTD.	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Approved
	HQ File :01/80/050/00125/AM12/	RLA File :05/24/040/00090/AM12/	Lic.No/Date:0510293230 13.06.2011	
	Decision :The Committee deliberated the written comments of DIPP received vide their UO Note dated 24.01.2012 and decided to ratify the norms in respect of the subject advance authorization on repeat basis as per Advance Authorization No. 0510288376 dated 20.04.2011 ratified in Norms Committee Meeting dated 10.01.2012. Details are as under:- 1. Quantity of import item at Sl. No. 1 to be allowed as applied for i.e. 7200 Nos. on net to net basis with accountability clause. 2. Quantity of import item at Sl. No. 2 to be allowed as 42 Kgs. inclusive of 2 % wastage. 3. Quantities of import items at Sl. No. 3 & 4 to be allowed as 1218 Kgs. & 194.6 Kgs. respectively inclusive of 3 % wastage. 4. Quantities of import items at Sl. No. 5, 6 & 7 to be allowed as 182.8 Kgs., 504 Kgs. & 127.4 Kgs respectively inclusive of 2 % wastage. 5. Quantity of import item at Sl. No. 8 to be allowed as 2400 Nos. on net to net basis. However, duty free weight of this item may be allowed as 184 Kgs. inclusive of 5 % wastage. 6. Total quantities of import items from Sl. No. 9 to 11 put together to be allowed within 2 % of FOB value of exports. The RLA may take necessary action accordingly.			

48	Case No.:1/10/80-ALC2/2011	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00196/AM12/	RLA File :03/94/040/00231/AM12/	Lic.No/Date:0310635806	Defer

49			13.06.2011	Date:06.03.2012
Decision : The Committee noted that a copy of firm's reply dt.15.11.2011 has been sent to MCIT on 27.12.2011 and the case under their examination. The case is to be re-listed on 06.03.2012.				
49	Case No.:20/7/80-ALC2/2011	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:22/80- ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00126/AM12/	RLA File :05/23/040/00102/AM12/	Lic.No/Date:0510293271 14.06.2011	Defer Date:06.03.2012
	Decision : The representative of the DHI informed that the products in the Advance Authorization are large and wastage is high and asked for a Team Visit to evaluate on wastage. The Committee, therefore, decided to send a team consisting of representatives of DHI, MSME & DDG and submit a report. The case is to be re-listed on 06.03.2012.			
50	Case No.:15/10/80-ALC2/2011	Party Name:LALITHA & COMPANY PAPER PRODUCTS PVT LTD.	Meet No/Date:22/80- ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00210/AM12/	RLA File :09/24/040/00067/AM12/	Lic.No/Date:0910047134 15.06.2011	Defer Date:06.03.2012
	Decision : The Committee noted that the firm did not reply to this office letter dated 27.12.2011. The Committee, therefore, decided to remind the firm for expediting requisite information failing which their case will be rejected without any further notice. The case is to be re-listed on 06.03.2012.			
51	Case No.:41/7/80-ALC2/2011	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:22/80- ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00147/AM12/	RLA File :05/23/040/00111/AM12/	Lic.No/Date:0510293870 20.06.2011	Defer Date:06.03.2012
	Decision : The representative of the DHI informed that the products in the Advance Authorization are large and wastage is high and asked for a Team Visit to evaluate on wastage. The Committee, therefore, decided to send a team consisting of representatives of DHI, MSME & DDG and submit a report. The case is to be re-listed on 06.03.2012.			
52	Case No.:2/13/80-ALC2/2011	Party Name:RAJ ENGINEERING CO	Meet No/Date:22/80- ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00247/AM12/	RLA File :03/95/040/00153/AM12/	Lic.No/Date:0310639510 30.06.2011	Defer Date:06.03.2012
	Decision : The Committee decided to forward a copy of firm's reply dt.17.01.2012 to DIPP for their examination and comments. The case is to be re-listed on 06.03.2012.			
	Case No.:7/10/80-ALC2/2011	Party Name:PRANAV VIKAS (INDIA) LTD.	Meet No/Date:22/80- ALC2/2011 24.01.2012	Status: Approved
	HQ File :01/80/050/00202/AM12/	RLA File :05/24/040/00138/AM12/	Lic.No/Date:0510297044 20.07.2011	
	Decision : The Committee deliberated the written comments of DIPP received vide their UO Note dated 24.01.2012 and decided to ratify the norms in respect of the subject advance authorization on repeat basis as per Advance Authorization No. 0510288376 dated 20.04.2011 ratified in Norms Committee Meeting dated 10.01.2012. The details are as unde:- 1. Quantity of import item at Sl. No. 1 to be allowed as applied for i.e. 7200 Nos. on net to net basis			

53	with accountability clause.
	2. Quantity of import item at Sl. No. 2 to be allowed as 42 Kgs. inclusive of 2 % wastage.
	3. Quantities of import items at Sl. No. 3 & 4 to be allowed as 1218 Kgs. & 194.6 Kgs. respectively inclusive of 3 % wastage.
	4. Quantities of import items at Sl. No. 5, 6 & 7 to be allowed as 182.8 Kgs., 504 Kgs. & 127.4 Kgs respectively inclusive of 2 % wastage.
	5. Quantity of import item at Sl. No. 8 to be allowed as 2400 Nos. on net to net basis. However, duty free weight of this item to be allowed as 184 Kgs. inclusive of 5 % wastage.
	6. Total quantities of import items from Sl. No. 9 to 11 put together to be allowed within 2 % of FOB value of exports.
The RLA may take necessary action accordingly.	

54	Case No.:8/10/80-ALC2/2011	Party Name:NEUMAN & ESSER ENGINEERING (INDIA) PVT LTD	Meet No/Date:22/80- ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00203/AM12/	RLA File :31/82/040/00099/AM12/	Lic.No/Date:3110049329 20.07.2011	Defer Date:06.03.2012
	Decision : The Committee noted that the firm's did not attend the Personal Hearing on 24.01.2012. The Committee again decided to advise the firm to appear before the NC to explain their case in person regarding manufacturing activities involved in the project. The case may be re-listed on 06.03.2012.			

55	Case No.:3/13/80-ALC2/2011	Party Name:J PAN TUBULAR COMPONENTS PVT.LIMITED	Meet No/Date:22/80- ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00248/AM12/	RLA File :05/23/040/00167/AM12/	Lic.No/Date:0510298976 08.08.2011	Defer Date:06.03.2012
	Decision : The Committee noted that the firm did not reply to this office letter dated 27.12.2011. The Committee, therefore, decided to remind the firm for expediting requisite information failing which their case will be rejected without any further notice. The case is to be re-listed on 06.03.2012.			

56	Case No.:4/13/80-ALC2/2011	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:22/80- ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00249/AM12/	RLA File :05/24/040/00169/AM12/	Lic.No/Date:0510299731 17.08.2011	Defer Date:06.03.2012
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 06.03.2012.			

57	Case No.:5/13/80-ALC2/2011	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:22/80- ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00250/AM12/	RLA File :05/24/040/00170/AM12/	Lic.No/Date:0510299733 17.08.2011	Defer Date:06.03.2012
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 06.03.2012.			

58	Case No.:4/19/80-ALC2/2011	Party Name:TITANIUM TANTALUM PRODUCTS LIMITED	Meet No/Date:22/80- ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00372/AM12/	RLA File :04/24/040/00129/AM12/	Lic.No/Date:0410127409 25.08.2011	Defer Date:06.03.2012

Decision : The Committee noted that the firm did not reply to this office letter dated 28.12.2011. The Committee, therefore, decided to remind the firm for expediting requisite information failing which their case will be rejected without any further notice. The case is to be re-listed on 06.03.2012.

59	Case No.: 5/19/80-ALC2/2011	Party Name:TITANIUM TANTALUM PRODUCTS LIMITED	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00373/AM12/	RLA File :04/24/040/00132/AM12/	Lic.No/Date:0410127411 25.08.2011	Defer Date:06.03.2012
Decision : The Committee noted that the firm did not reply to this office letter dated 28.12.2011 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting requisite information failing which their case will be rejected without any further notice. The case is to be re-listed on 06.03.2012.				

60

Case No.: 1/19/80-ALC2/2011	Party Name:SOLOGUARD MEDICAL DEVICES PVT LTD	Meet No/Date:22/80- ALC2/2011 24.01.2012	Status: Approved
HQ File :01/80/050/00369/AM12/	RLA File :04/24/040/00161/AM12/	Lic.No/Date:0410127648 30.08.2011	
Decision : The Committee deliberated the written comments of C&PC received vide their OM No.46011/107/2011-PC-II dated 10.01.2012 and decided to ratify the norms in respect of the subject advance authorization as under:-			
Item to be Exported		Quantity	
Single Use 2ml / 5ml Syringes with needle		1 No.	
Raw-material recommended for Import		Quantity / kg	
1. HDPE Granules		1.01 kg./kg content in the export product	
2. Polypropylene Granules		1.01 kg./kg content in the export product	
3. Bulk needles		Net to net	
4. Printed Ink Black Gravure		0.00007 gram	
5. Paper 60 Gsm Bleached		As per packing policy	
6. Paper 180 gsm Unbleached		As per packing policy	
7. LDPE Plastic Film Natural		As per packing policy	
8. Coated White Board		As per packing policy	
The RLA may take necessary action accordingly.			

61	Case No.: 16/24/85-ALC3/2011	Party Name:VELANKANI INFRASTRUCTURE & PROJECTS PVT LTD,	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/85/050/00138/AM12/	RLA File :07/24/040/00209/AM12/	Lic.No/Date:0710082007 05.09.2011	Defer Date: 06.03.2012
Decision : The Committee noted that the firm's application has been returned by DHI. The Committee decided to advise the firm to appear in Personal Hearing before the NC to explain their case in person alongwith name of the equipment and No manufacturing activities. The case may be re-listed on 06.03.2012.				

62	Case No.: 2/19/80-ALC2/2011	Party Name:SREE ATREYA ENTERPRISES	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00370/AM12/	RLA File :04/24/040/00170/AM12/	Lic.No/Date:0410128603 27.09.2011	Defer Date:06.03.2012

Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 06.03.2012: -

1. The firm to submit in respect of Sl.No.11 of the Standard Deficiency Format.

63	Case No.:9/19/80-ALC2/2011	Party Name:MICRO TECH.CNC PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00377/AM12/	RLA File :07/24/040/00237/AM12/	Lic.No/Date:0710082914 29.09.2011	Defer Date:06.03.2012
Decision : The Committed noted that RA, Bangalore amendment sheet No. 1 dated 02.01.2012 forward to DHI for examination and comments. The case is to be re-listed on 06.03.2012.				

64	Case No.:4/22/80-ALC2/2011	Party Name:DIAMOND METAL SCREENS (P) LTD	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Approved
	HQ File :01/80/050/00436/AM12/	RLA File :07/24/040/00251/AM12/	Lic.No/Date:0710082954 30.09.2011	
Decision : The Committee deliberated the written comments of DIPP received vide their UO Note dated 24.01.2012 and decided to ratify the norms in respect of the subject advance authorization as under:-				
1. Quantity of import item at Sl. No. 1 to be allowed as 61227 Kgs. inclusive of 10 % wastage after 1/3rd recovery of scrap. 2. Quantity of import item at Sl. No. 2 to be allowed as 19058 Kgs. inclusive of 10 % wastage after 1/3rd recovery of scrap.				
The RLA may take necessary action accordingly.				

65

Case No.:15/19/80-ALC2/2011	Party Name:POLY MEDICURE LTD.	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Approved
HQ File :01/80/050/00383/AM12/	RLA File :05/24/040/00234/AM12/	Lic.No/Date:0510304857 10.10.2011	

Decision :The Committee deliberated the written comments of C&PC received vide their OM No 46011/52/2009-PC-II dated 11.01.2012 and decided to ratify the norms in respect of the subject advance authorization as under:-

Item to be Exported	Quantity
Single Blood Bag Size 350 ml(NO A No. RITES/MSM/NACP/05/2010/406 dated 14.06.2011 for supply to National Aids Control Project)	1 No.
Raw-material recommended for Import	Quantity
1. PVC Sheet	1.25 kg/kg of PV C Sheet contained in the export product
2. Poly Carbonate resins/granules	1.05 kg./kg content in the export product
3. P.P. Granules	1.05 kg./kg content in the export product
4. Adenine	Net+/-5% wastage
5. Blood Bag Labels	Net+/-5% wastage
6. Relevant Needle-Stainless Steel	Net+/-5% wastage
7. For 1 kg components/parts made of	

PVC compound	
(i) PVC Resin	0.692 kg
(ii) Di-Octyl Phthalate (DOP)/Hexamoll Dinch	0.324 kg
(i) Epoxidised Soyabean Oil	0.032 kg
(ii) Calcium Zinc Stabilizer	0.010 kg
(iii) Calcium Stearate	0.005 kg
8. Polyester Poly laminate Film	As per packing Policy
9. Aluminium Pouch	As per packing Policy

The RLA may take necessary action accordingly.

66	Case No.: 21/22/80-ALC2/2011	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Approved
	HQ File :01/80/050/00453/AM12/	RLA File :05/24/040/00236/AM12/	Lic.No/Date:0510304983 11.10.2011	
	Decision : The Committee deliberated and decided to ratify the norm for the subject advance authorization No. 0510304983 dated 11.10.2011 under GN-4 with accountability clause. The RLA may take necessary action accordingly.			

67	Case No.: 1/16/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Approved
	HQ File :01/80/050/00318/AM12/	RLA File :03/94/040/00499/AM12/	Lic.No/Date:0310659138 12.10.2011	
	Decision : The Committee deliberated the written comments of DIPP received vide their UO Note dated 24.01.2012 and decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net empty export weight of 23.12 MT to be specified with the quantity of export product. 2. Word "Relevant" to be prefixed with the description of import item at Sl. No. 1 and quantity of this item may be allowed as applied for i.e. 26035 Kgs. inclusive of 16 % wastage after 1/3 rd recovery. 3. Quantities of import items at Sl. Nos. 2, 3 & 4 (Welding Consumables) to be allowed as 225 Kgs. each. The RLA may take necessary action accordingly.			

68	Case No.: 6/19/80-ALC2/2011	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00374/AM12/	RLA File :05/23/040/00265/AM12/	Lic.No/Date:0510305825 18.10.2011	Defer Date:06.03.2012
	Decision : The Committee noted that the firm did not reply to this office letter dated 27.12.2011 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting requisite information failing which their case will be rejected without any further notice. The case is to be re-listed on 06.03.2012.			

69	Case No.: 5/22/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00437/AM12/	RLA File :11/24/040/00034/AM12/	Lic.No/Date:1110026003 24.10.2011	Defer Date:06.03.2012
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 06.03.2012			

Committee, therefore, decided to defer the case and to re-list the case on 06.03.2012.

70	Case No.:7/22/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00439/AM12/	RLA File :11/24/040/00036/AM12/	Lic.No/Date:1110026004 24.10.2011	Defer Date:06.03.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 06.03.2012.				

71	Case No.:27/22/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00459/AM12/	RLA File :61/24/040/00045/AM12/	Lic.No/Date:6110000698 24.10.2011	Defer Date:06.03.2012
Decision : The representative of the DHI informed the Committee that the case may be considered under repeat basis as per Advance Authorization No.6110000313.				

72	Case No.:10/19/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Approved
	HQ File :01/80/050/00378/AM12/	RLA File :07/24/040/00252/AM12/	Lic.No/Date:0710083574 27.10.2011	
Decision : The Committee deliberated the written comments of MCIT received vide their UO No 17(100) 2011-IPHW dated 20.12.2011 and decided to ratify the norms in respect of the subject advance authorization on Net-to-Net basis with accountability clause. The RLA may take necessary action accordingly.				

73	Case No.:3/22/80-ALC2/2011	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Approved
	HQ File :01/80/050/00435/AM12/	RLA File :03/95/040/00616/AM12/	Lic.No/Date:0310662448 31.10.2011	
Decision : The Committee deliberated the written comments of DC(MSME) received vide their UO Note No30(112)/2011-ME dated 16.01.2012 and decided to ratify the norms in respect of the subject advance authorization as under:- “The import of Cobalt Concentrate is allowed as 1.0963 Kg/kg content in cobalt concentrate (On cobalt concentrate basis) for export of 1 kg of cobalt metal.” The RLA may take necessary action accordingly.				

	Case No.:16/19/80-ALC2/2011	Party Name:POLY MEDICURE LTD.	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Approved
	HQ File :01/80/050/00384/AM12/	RLA File :05/24/040/00252/AM12/	Lic.No/Date:0510307049 02.11.2011	
Decision : The Committee deliberated the written comments of C&PC received vide their OM No 46011/106/2009-PC-II dated 10.01.2012 and decided to ratify the norms in respect of the subject advance authorization as under:-				

Item to be Exported	Quantity
Close Wound Suction Unit (Polyvac Set)	1 No.
Raw-material recommended for import	Quantity
1. LDPE Granules	1.05 kg/kg content in the export product
2. PP Granules	1.05 kg/kg content in the export product
3. Relevant C-Clamp	Net+/-2% wastage
4. Relevant Trocar	Net+/-2% wastage
5. For 1 kg Components/Parts made of PVC Compound	
(i) PVC Resin	0.704 kg
(ii) Dioctyl Phthalate(DIO)	0.330 kg
(iii) Dioctyl Adipate (DOA)	0.0165 kg
(iv) Epoxidised Soyabean Oil	0.033 kg
(v) Calcium Zinc Stabilizer	0.0110 kg
(vi) Calcium Stearate	0.0055 kg
6. Medical Kraft Paper	As per packing Policy
7. Polyester Poly laminate Film	As per packing Policy

The RLA may take necessary action accordingly.

75	Case No.:6/22/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00438/AM12/	RLA File :11/24/040/00033/AM12/	Lic.No/Date:1110026067 03.11.2011	Defer Date:06.03.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 06.03.2012.				

76	Case No.:41/22/80-ALC2/2011	Party Name:JAYANITA EXPORTS PVT. LTD.	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Approved
	HQ File :01/80/050/00473/AM12/	RLA File :05/23/040/00287/AM12/	Lic.No/Date:0510307107 03.11.2011	
Decision : The Committee deliberated the written comments of DIPP received vide their UO Note dated 24.01.2012 and decided to ratify the norms in respect of the subject advance authorization as under:-				
1. Quantities of import items at Sl. No. 1, 2 & 3 to be allowed as applied for on net to net basis with accountability clause.				
2. Quantity of import item at Sl. No. 4 (Glue) to be allowed as applied for i.e. 5 Kgs..				
The RLA may take necessary action accordingly.				

77	Case No.:11/19/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00379/AM12/	RLA File :04/24/040/00222/AM12/	Lic.No/Date:0410130298 15.11.2011	Defer Date:06.03.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 06.03.2012.				

78	Case No.:11/22/80-ALC2/2011	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00443/AM12/	RLA File :05/23/040/00282/AM12/	Lic.No/Date:0510308174 16.11.2011	Defer Date:06.03.2012
Decision : The representative of the DHI informed that the products in the Advance Authorization are large and wastage is high and asked for a Team Visit to evaluate on wastage. The Committee, therefore, decided to send a team consisting of representatives of DHI, MSME & DDG and submit a report. The case is to be re-listed on 06.03.2012.				

79	Case No.:13/19/80-ALC2/2011	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Approved
	HQ File :01/80/050/00381/AM12/	RLA File :05/24/040/00279/AM12/	Lic.No/Date:0510308223 17.11.2011	
Decision : On the recommendation of DHI representative present in the meeting, and committee decided to ratify the norms in respect of the subject advance authorization as per GN-4 for Engineering Products. The RLA may take necessary action accordingly.				

80	Case No.:14/19/80-ALC2/2011	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Approved
	HQ File :01/80/050/00382/AM12/	RLA File :05/24/040/00280/AM12/	Lic.No/Date:0510308225 17.11.2011	
Decision : On the recommendation of DHI representative present in the meeting, and committee decided to ratify the norms in respect of the subject advance authorization as per GN-4 for Engineering Products. The RLA may take necessary action accordingly.				

81	Case No.:17/22/80-ALC2/2011	Party Name:PRANAV VIKAS (INDIA) LTD.	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Approved
	HQ File :01/80/050/00449/AM12/	RLA File :05/24/040/00278/AM12/	Lic.No/Date:0510308694 21.11.2011	
Decision : The Committee deliberated the written comments of DIPP received vide their UO Note dated 24.01.2012 and decided to ratify the norms in respect of the subject advance authorization on repeat basis as per Advance Authorization No.0510288376 dated 20.04.2011 ratified in Norms Committee Meeting dated 10.01.2012. The details are as under:- - Quantity of import item at Sl. No. 1 to be allowed as applied for i.e. 14400 Nos. on net to net basis with accountability clause. - Quantity of import item at Sl. No. 2 to be allowed as 84 Kgs. inclusive of 2 % wastage. - Quantities of import items at Sl. No. 3 & 4 to be allowed as 2436 Kgs. & 389.2 Kgs. respectively inclusive of 3 % wastage. - Quantities of import items at Sl. No. 5, 6 & 7 to be allowed as 365.6 Kgs., 1008 Kgs. & 254.8 Kgs respectively inclusive of 2 % wastage. - Quantity of import item at Sl. No. 8 to be allowed as 4800 Nos. on net to net basis. However, duty free weight of this item to be allowed as 368 Kgs. inclusive of 5 % wastage. - Total quantities of import items from Sl. No. 9 to 11 put together to be allowed within 2 % of FOB value of exports. The RLA may take necessary action accordingly.				

82	Case No.:18/22/80-ALC2/2011	Party Name:NEUMAN & ESSER ENGINEERING (INDIA) PVT LTD	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00450/AM12/	RLA File :31/82/040/00246/AM12/	Lic.No/Date:3110051581 22.11.2011	Defer Date:06.03.2012
Decision : The Committee noted that the firm's application has been sent to DIPP on 28.11.2011. The Committee decided to advise the firm to again appear before the NC to explain their case in person regarding manufacturing activities involved in the project. The case may be re-listed on 06.03.2012.				

83	Case No.:13/22/80-ALC2/2011	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Approved
	HQ File :01/80/050/00445/AM12/	RLA File :05/23/040/00318/AM12/	Lic.No/Date:0510309896 30.11.2011	
Decision : On the recommendation of DHI representative present in the meeting, and committee decided to ratify the norms in respect of the subject advance authorization as under:- - Item No. 1 to 7, 10 and 11 allowed under GN-4 for engineering product. - Item 8 & 9 allowed on net to net basis with accountability clause. The RLA may take necessary action accordingly.				

84	Case No.:31/22/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Approved
	HQ File :01/80/050/00463/AM12/	RLA File :03/95/040/00656/AM12/	Lic.No/Date:0310668209 30.11.2011	
Decision : The Committee deliberated the written comments of DIPP received vide their UO Note dated 24.01.2012 and decided to ratify the norms in respect of the subject advance authorization as under:- - Net export weight of 300 MT to be specified with the quantity of export product. - Import items at Sl. Nos. 1, 2 & 3 shall be of relevant grade and thickness as contained in the export product - Quantities of import items at from Sl. No 1 & 3 to be allowed as applied for i.e. 205682 Kgs. & 22063 Kgs. respectively inclusive of a wastage of 3 %. - Quantity of import item at Sl. No 2 to be allowed as 54788 Kgs. inclusive of a wastage of 15 % after 1/3rd recovery. - Weight of 30.3 MT to be specified with the quantity of import item at Sl. Nos. 4 and this item to be allowed on net to net basis with accountability clause. - Quantities of import items from Sl. Nos. 5 to 10 (welding Consumables) to be allowed as applied for i.e. 2000 Kgs., 1600 Kgs., 1050 Kgs., 6883 Kgs. , 1144 Kgs. & 4744 Kgs. respectively. The RLA may take necessary action accordingly.				

85	Case No.:14/22/80-ALC2/2011	Party Name:ANAND EXPORTS	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Approved
	HQ File :01/80/050/00446/AM12/	RLA File :06/24/040/00041/AM12/	Lic.No/Date:0610024849 01.12.2011	
Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4 for Engineering Products.				

The RLA may take necessary action accordingly.

86	Case No.:24/22/80-ALC2/2011	Party Name:UNITED ENGINEERING (EASTERN)CORPN.,	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00456/AM12/	RLA File :02/24/040/00151/AM12/	Lic.No/Date:0210170116 01.12.2011	Defer Date:06.03.2012
	Decision : The Committee noted that the firm's application has been sent to DHI on 12.01.2012. However, the committee decided to forward a copy of firm's application to DC(MSME) for examination and comments, as the case pertains to them. The case is to be re-listed on 06.03.2012.			

87	Case No.:8/22/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Approved
	HQ File :01/80/050/00440/AM12/	RLA File :04/24/040/00217/AM12/	Lic.No/Date:0410131227 02.12.2011	
	Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms on repeat basis as per advance authorization No.0410118621 dt.04.11.2010. The RLA may take necessary action accordingly.			

88	Case No.:28/22/80-ALC2/2011	Party Name:ENGINEERS TRIO	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00460/AM12/	RLA File :30/24/040/00045/AM12/	Lic.No/Date:3010081270 02.12.2011	Defer Date:06.03.2012
	Decision : The Committee noted that the firm's application has been sent to DHI on 11.01.2012. However, the committee decided to forward a copy of firm's application to DC(MSME) for examination and comments, as the case pertains to them. The case is to be re-listed on 06.03.2012.			

89	Case No.:42/22/80-ALC2/2011	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00474/AM12/	RLA File :07/24/040/00343/AM12/	Lic.No/Date:0710084372 02.12.2011	Defer Date:06.03.2012
	Decision : The Committee noted that the application received from the firm is incomplete. The Committee decided to inform the RA/firm about it and request for complete information. The case is to be re-listed on 06.03.2012.			

90	Case No.:12/22/80-ALC2/2011	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00444/AM12/	RLA File :05/23/040/00334/AM12/	Lic.No/Date:0510310395 07.12.2011	Defer Date:06.03.2012
	Decision : On the recommendation of DIPP representative present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 06.03.2012: - 1. Firm to submit information in respect of Sl.No.4,5 and 11 of the Standard Deficiency Format.			

	Case No.:16/22/80-ALC2/2011	Party Name:GAS TECH PROCESS ENGINEERING INDIA PVT. LTD.,	Meet No/Date:22/80-ALC2/2011	Status: Deferred
--	------------------------------------	--	------------------------------	-------------------------

91			24.01.2012	
	HQ File :01/80/050/00448/AM12/	RLA File :05/23/040/00329/AM12/	Lic.No/Date:0510310399 07.12.2011	Defer Date:06.03.2012
Decision : The Committee noted that the firm did not replied to this office letter dated 11.01.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 06.03.2012.				

92	Case No.:20/22/80-ALC2/2011	Party Name:PERSANG ALLOY INDUSTRIES PVT LTD	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00452/AM12/	RLA File :34/24/040/00185/AM12/	Lic.No/Date:3410032430 07.12.2011	Defer Date:06.03.2012
Decision : As per DC(MSME) UO note No.30(113) 2011-ME dated 16.01.2012 and the committee decided to ask the following information from the firm: 1. Process flow chart indicating process of manufacturing, stage wise wastage for export product. 2. Reason to importing primary product at Sl. No.1 and 4 in shape of bar. 3. Size, Specification and composition of export product.				

93	Case No.:32/22/80-ALC2/2011	Party Name:H.L.EQUIPMENTS	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00464/AM12/	RLA File :52/24/040/00040/AM12/	Lic.No/Date:5210037266 07.12.2011	Defer Date:06.03.2012
Decision : On the recommendation of DIPP representative present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 06.03.2012: - 1. Firm to submit information in respect of Sl.No.4,5 and 11 of the Standard Deficiency Format Export product wise.				

94	Case No.:10/22/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00442/AM12/	RLA File :04/24/040/00231/AM12/	Lic.No/Date:0410131397 09.12.2011	Defer Date:06.03.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 06.03.2012.				

95	Case No.:15/22/80-ALC2/2011	Party Name:LIFELONGINDIA LTD.	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00447/AM12/	RLA File :05/23/040/00327/AM12/	Lic.No/Date:0510310610 09.12.2011	Defer Date:06.03.2012
Decision : The Committee noted that the firm's application has been sent to DIPP on 05.01.2012. However, the committee decided to forward a copy of firm's application to C&PC for examination and comments, as the case pertains to them. The case is to be re-listed on 06.03.2012.				

96	Case No.:9/22/80-ALC2/2011	Party Name:MOTHERSON TECHNO TOOLS LTD.	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00441/AM12/	RLA File :05/24/040/00315/AM12/	Lic.No/Date:0510311119 13.12.2011	Defer Date:06.03.2012
Decision : The Committee noted that the firm's application has been sent to DHI on 05.01.2012 for				

examination and comments. The case is to be re-listed on 06.03.2012.

97	Case No.:19/22/80-ALC2/2011	Party Name:VITROMED HEALTHCARE	Meet No/Date:22/80- ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00451/AM12/	RLA File :05/24/040/00291/AM12/	Lic.No/Date:0510311113 13.12.2011	Defer Date:06.03.2012
Decision : The Committee noted that the firm's application has been sent to C&PC on 05.01.2012 for examination and comments. The case is to be re-listed on 06.03.2012.				

98	Case No.:23/22/80-ALC2/2011	Party Name:PLAST TECH ENGINEERING	Meet No/Date:22/80- ALC2/2011 24.01.2012	Status: Approved
	HQ File :01/80/050/00455/AM12/	RLA File :04/24/040/00243/AM12/	Lic.No/Date:0410131574 13.12.2011	
Decision : On the recommendation of MSME representative present in the meeting, the Committee decided to ratify the norms of the Advance Authorization and allow 1.05 kg/kg of Nylon Resin i.e. 71820 kg. The RLA may take necessary action accordingly.				

99	Case No.:22/22/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80- ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00454/AM12/	RLA File :04/24/040/00086/AM12/	Lic.No/Date:0410131680 14.12.2011	Defer Date:06.03.2012
Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 06.03.2012: - 1. Firm to submit information in respect of Sl.No.4,5 and 11 of the Standard Deficiency Format.				

100	Case No.:39/22/80-ALC2/2011	Party Name:HIND HIGH VACUUM COMPANY PVT LTD.	Meet No/Date:22/80- ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00471/AM12/	RLA File :07/24/040/00366/AM12/	Lic.No/Date:0710084660 14.12.2011	Defer Date:06.03.2012
Decision : On the recommendation of DIPP representative present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 06.03.2012: - 1. Firm to submit information in respect of Sl.No.3,4,5 and 11 of the Standard Deficiency Format.				

101	Case No.:25/22/80-ALC2/2011	Party Name:ALLMINERAL ASIA PRIVATE LIMITED	Meet No/Date:22/80- ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00457/AM12/	RLA File :02/24/040/00150/AM12/	Lic.No/Date:0210171021 16.12.2011	Defer Date:06.03.2012
Decision : The Committee noted that the firm did not reply vide this office letter dated 16.01.2012. The Committee, therefore, decided to remind the firm for expediting requisite information failing which their case will be rejected without any further notice. The case is to be re-listed on 06.03.2012.				

	Case No.:26/22/80-ALC2/2011	Party Name:H.L.EQUIPMENTS	Meet No/Date:22/80- ALC2/2011	Status: Deferred
--	------------------------------------	---------------------------	----------------------------------	-----------------------------------

102			ALC2/2011 24.01.2012	Deferred
	HQ File :01/80/050/00458/AM12/	RLA File :52/24/040/00042/AM12/	Lic.No/Date:5210037449 16.12.2011	Defer Date:06.03.2012
	Decision : On the recommendation of DIPP representative present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 06.03.2012: - 1. Firm to submit information in respect of Sl.No.4,5 and 11 of the Standard Deficiency Format Export product wise.			

103	Case No.:34/22/80-ALC2/2011	Party Name:MAHINDRA NAVISTAR ENGINES PVT. LTD.	Meet No/Date:22/80- ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00466/AM12/	RLA File :03/95/040/00731/AM12/	Lic.No/Date:0310671168 16.12.2011	Defer Date:06.03.2012
	Decision : The Committee noted that the firm's application has been sent to DHI on 16.01.2012 for examination and comments. The case is to be re-listed on 06.03.2012.			

104	Case No.:30/22/80-ALC2/2011	Party Name:SUPERMAX PERSONALCARE PRIVATE LIMITED	Meet No/Date:22/80- ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00462/AM12/	RLA File :03/95/040/00732/AM12/	Lic.No/Date:0310671588 19.12.2011	Defer Date:06.03.2012
	Decision : The Committee noted that the firm's application has been sent to MSME on 17.01.2012. However, the committee decided to forward a copy of firm's application to DIPP for examination and comments, as the case pertains to them. The case is to be re-listed on 06.03.2012.			

105	Case No.:40/22/80-ALC2/2011	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:22/80- ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00472/AM12/	RLA File :04/24/040/00246/AM12/	Lic.No/Date:0410131869 20.12.2011	Defer Date:06.03.2012
	Decision : The representative of the DC(MSME) informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 06.03.2012.			

106	Case No.:35/22/80-ALC2/2011	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:22/80- ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00467/AM12/	RLA File :07/24/040/00371/AM12/	Lic.No/Date:0710084884 21.12.2011	Defer Date:06.03.2012
	Decision : The representative of the DC(MSME) informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 06.03.2012.			

107	Case No.:33/22/80-ALC2/2011	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:22/80- ALC2/2011 24.01.2012	Status: Approved
	HQ File :01/80/050/00465/AM12/	RLA File :03/95/040/00758/AM12/	Lic.No/Date:0310672301 22.12.2011	
	Decision : The Committee deliberated the written comments of DC(MSME) received vide their UO Note No30(112)/2011-ME dated 16.01.2012 and decided to ratify the norms in respect of the subject advance authorization as under:- “The import of Cobalt Concentrate is allowed as 1.0963 Kg/kg content in cobalt concentrate (On cobalt			

concentrate basis) for export of 1 kg of cobalt metal.”

The RLA may take necessary action accordingly.

108	Case No.: 36/22/80-ALC2/2011	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00468/AM12/	RLA File :07/24/040/00370/AM12/	Lic.No/Date:0710084928 22.12.2011	Defer Date:06.03.2012
	Decision : The representative of the DC(MSME) informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 06.03.2012.			

109	Case No.: 37/22/80-ALC2/2011	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Approved
	HQ File :01/80/050/00469/AM12/	RLA File :05/24/040/00328/AM12/	Lic.No/Date:0510312194 23.12.2011	
	Decision : The Committee deliberated the written comments of DIPP received vide their UO Note dated 24.01.2012 and decided to ratify the norms in respect of the subject advance authorization as under:- Advance Authorization to be ratified as under on repeat basis as per Advance Authorization No. 0510295994 dated 07.07.2011 ratified in Norms Committee Meeting No. 09/12 dated 26/07/2011: 1. Net weight of export product to be specified as 345.6 Kgs. 2. Quantity of import item to be allowed as 1451.5 Kgs. inclusive of 320% wastage after taking 6% recovery from scrap The RLA may take necessary action accordingly.			

110	Case No.: 38/22/80-ALC2/2011	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Approved
	HQ File :01/80/050/00470/AM12/	RLA File :05/24/040/00327/AM12/	Lic.No/Date:0510312193 23.12.2011	
	Decision : The Committee deliberated the written comments of DIPP received vide their UO Note dated 24.01.2012 and decided to ratify the norms in respect of the subject advance authorization as under:- Advance Authorization to be ratified as under on repeat basis as per Advance Authorization No. 0510265105 dated 01.06.2010 ratified in Norms Committee Meeting No. 37/11 dated 08.02.2011. 1. Net weight of export product to be specified as 383.8 Kgs. 2. Quantity of import item to be allowed as 1681 Kgs. inclusive of 338% wastage after taking 6% recovery from scrap. The RLA may take necessary action accordingly.			

111	Case No.: 1/22/80-ALC2/2011	Party Name:GUDEL INDIA PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Approved
	HQ File :01/80/050/00433/AM12/	RLA File :31/82/040/00285/AM12/	Lic.No/Date:3110052171 30.12.2011	
	Decision : On the recommendation of DHI representative present in the meeting, the committee decided to ratify the norm on Net to Net basis with accountability clause.			

The RLA may take necessary action accordingly.

112	Case No.:2/22/80-ALC2/2011	Party Name:TEMA INDIA LIMITED	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00434/AM12/	RLA File :03/95/040/00814/AM12/	Lic.No/Date:0310673988 02.01.2012	Defer Date:06.03.2012
	Decision : On the recommendation of DIPP representative present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 06.03.2012: - 1. Firm to submit information in respect of Sl.No.4,5 and 11 of the Standard Deficiency Format.			

113	Case No.:29/22/80-ALC2/2011	Party Name:BROSE INDIA AUTOMOTIVE SYSTEMS PVT LTD	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00461/AM12/	RLA File :31/83/040/00196/AM12/	Lic.No/Date:3110052234 04.01.2012	Defer Date:06.03.2012
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 06.03.2012.			

S.No.520

Case No. A/R-136	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQ F.No.01/80/50/00319/AM10/DES.I	Lic. No. & date
Meeting No. 22/12		RA.F.No.61/24/040/00020/AM10	6110000343
Date: 24.01.2012		Ratification of norms	dt.19.08.2009

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 06.03.2012.

S.No.521

Case No. A/R-18	M/s. Theysenkrup Industries India Pvt. LTd., Pune	HQF.No.01/80/050/00022/AM11/DES.I	Lic. No. & date
Meeting No. 22/12		RA.F.No.31/24/040/00198/AM10	3110041936
Date: 24.01.2012		Ratification of norms	dt.15.02.2010

The Committee noted that the firm did not furnish the replied vide this office letter dated 09.01.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 06.03.2012

S.No.522

Case No. A/R-20	M/s. Marks Pryor Marketing Technology Pvt. LTd.,	HQF.No.01/80/050/00827/AM10/DES.I	Lic. No. & date
Meeting No. 22/12		RA.F.No.31/24/040/00213/AM10	3110042306
Date: 24.01.2012		Ratification of norms	dt.10.03.2010

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 06.03.2012.

S.No.523

Case No. A/R-23	M/s. Bharat Heavy Electricals	HQF.No.01/80/050/00232/AM11/DES.I	Lic. No. & date
-----------------	-------------------------------	-----------------------------------	-----------------

Meeting No. 22/12	Ltd., Haridwar	RA.F.No.61/24/040/00024/AM11	6110000457 dt.17.06.2010
Date: 24.01.2012		Ratification of norms	

On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms on repeat basis as per advance authorization No.6110000286 dt. 06.02.2009.

The RLA may take necessary action accordingly.

S.No.524

Case No. A/R-58	M/s. Elecon Engineering Co. Ltd., Gujarat	HQF.No.01/80/162/0000518/AM11/DES.I	Lic. No. & date
Meeting No. 22/12		RA.F.No.34/82/042/00007/AM04	3410008330 dt.29.08.2003
Date: 24.01.2012		Ratification of norms	

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 06.03.2012.

S.No.525

Case No. A/R-63	M/s. The Saraswati Industrial Syndicate Ltd., New Delhi	HQF.No.01/81/050/00052/AM08/DES.I	Lic. No. & date
Meeting No. 22/12		RA.F.No.05/24/040/01081/AM07	0510202875 dt.24.04.2007
Date: 24.01.2012		Revision of norms	

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 06.03.2012.

S.No.526

Case No. A/R-139	M/s. Cartoon Sanitation Pvt. Ltd., Mathura(UP)	HQF.No.01/80/050/00824/AM11/DES.I	Lic. No. & date
Meeting No. 22/12		RA.F.No.06/24/040/00056/AM11	0610020559 dt.12.01.2011
Date: 24.01.2012		Ratification of norms	

The Committee noted that the firm's reply dated 09.12.2011 has been sent to DIPP on 27.12.2011 and case is under examination with DIPP. The case is to be re-listed on 06.03.2012.

S.No.527

Case No. A/R-140	M/s. G.B. Engineering Pvt. Ltd., Tiruchirapalli	HQF.No.01/80/050/00682/AM11/DES.I	Lic. No. & date
Meeting No. 22/12		RA.F.No.04/24/040/00196/AM11	0410119183 dt.25.11.2010
Date: 24.01.2012		Ratification of norms	

The Committee noted that the firm's reply dated 20.12.2011 has been sent to DHI on 28.12.2011 and case is under examination with DHI. The case is to be re-listed on 06.03.2012.

S.No.528

Case No. A/R-141	M/s. Atherm Thermal Solutions India Pvt. Ltd., Bangalore	HQF.No.01/80/050/00882/AM11/DES.I	Lic. No. & date
Meeting No. 22/12		RA.F.No.07/24/040/00463/AM11	0710077971 dt.10.03.2011
Date: 24.01.2012		Ratification of norms	

The Committee deliberated the written comments of DC(MSME) received vide their HQ Note No 30(84) 2011.

The Committee deliberated the written comments of DE(MSME) received vide their CC No.50(07)/2011-12 dated 19.12.2011 and decided to ratify the norms in respect of the subject advance authorization on Net-to-Net basis with accountability clause.

The RLA may take necessary action accordingly.

S.No.529

Case No. A/R-153	M/s. Maini Precision Products Pvt. Ltd., Bangalore	HQF.No.01/80/050/00147/AM06/DES.I	Lic. No. & date
Meeting No. 22/12		RA.F.No.07/24/040/00091/AM06	0710037715 dt.09.05.2005
Date: 24.01.2012		Ratification of norms	

The Committee noted that the firm's reply dated 13.01.2012 has been sent to DIPP on 16.01.2012 and case is under examination with DIPP. The case is to be re-listed on 06.03.2012.

S.No.530

CaseNo.A/R-156	M/s. Lloyd & Electric Engineering Ltd., New Delhi	HQF.No.01/80/050/00101/AM12/DES.I	Lic. No. & date
Meeting No. 22/12		RA.F.No.05/23/040/00076/AM12	0510292264 dt.31.05.2011
Date: 24.01.2012		Revision of norms	

The Committee noted that the firm's representation has been sent to DIPP for examination and comments and case is under examination with DIPP. The case is to be re-listed on 06.03.2012.

S.No.531

CaseNo.A/R-157	M/s. Boysen India Limited, Noida	HQF.No.01/80/050/00782/AM11/DES.I	Lic. No. & date
Meeting No. 22/12		RA.F.No.05/23/040/00316/AM11	0510282994 dt.03.02.2011
Date: 24.01.2012		Revision of norms	

Based on the recommendation of DHI representative present in the meeting, the Committee decided to reject the request of the firm.

The RLA may take necessary action accordingly.

S.No.532

CaseNo.A/R-158	M/s. Boysen India Limited, Noida	HQF.No.01/80/050/00035/AM12/DES.I	Lic. No. & date
Meeting No. 22/12		RA.F.No.05/23/040/00037/AM12	0510288928 dt.17.04.2011
Date: 24.01.2012		Revision of norms	

Based on the recommendation of DHI representative present in the meeting, the Committee decided to reject the request of the firm.

The RLA may take necessary action accordingly.

S.No.533

CaseNo.A/R-159	M/s. The Saraswati Industrial Syndicate Ltd.,	HQF.No.01/80/050/00082/AM11/DES.I	Lic. No. & date
Meeting No. 22/12		RA.F.No.05/24/040/00020/AM12	0510272363 dt.08.09.2010
Date: 24.01.2012		Revision of norms	

On the recommendation of DIPP representative present in the meeting, the Committee decided to correct export weight as 750.29 MT.

The RLA may take necessary action accordingly.

S.No.534

CaseNo.A/R-160	M/s. Shakti Pump, India	HQF.No.01/80/050/00150/AM12/DES.I	Lic. No. & date
Meeting No. 22/12		RA.F.No.05/24/040/00021/AM12	0510272363 dt.08.09.2010
Date: 24.01.2012		Revision of norms	

Meeting No. 22/12	Pumps India P. Ltd., Indore	RA.F.No.11/24/040/00031/AM11	1110024619
Date: 24.01.2012		Revision of norms	dt.27.04.2011

The representative of the DIPP informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 06.03.2012.

S.No.535

CaseNo.A/R-161	M/s. The Indure P. Ltd.,	HQF.No.01/80/050/00089/AM11/DES.I	Lic. No. & date
Meeting No. 22/12	Bangalore	RA.F.No.05/24/040/00020/AM11	0510264158
Date: 24.01.2012		Revision of norms	dt.12.05.2010

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 06.03.2012.

S.No.536

CaseNo.A/R-162	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQF.No.01/80/050/00529/AM11/DES.I	Lic. No. & date
Meeting No. 22/12		RA.F.No.61/24/040/00030/AM11	6110000473
Date: 24.01.2012		Revision of norms	dt.15.07.2010

On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms on repeat basis as per advance authorization No.6110000286 dt. 06.02.2009.

The RLA may take necessary action accordingly.

S.No.537

CaseNo.A/R-163	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQF.No.01/80/050/00870/AM11/DES.I	Lic. No. & date
Meeting No. 22/12		RA.F.No.61/21/040/00002/AM11	6110000573
Date: 24.01.2012		Revision of norms	dt.01.03.2011

On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms on repeat basis as per advance authorization No.6110000286 dt. 06.02.2009.

The RLA may take necessary action accordingly.

S.No.538

CaseNo.A/R-164	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQF.No.01/80/050/00226/AM11/DES.I	Lic. No. & date
Meeting No. 22/12		RA.F.No.11/24/040/00011/AM11	1110022638
Date: 24.01.2012		Revision of norms	dt.18.06.2010

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 06.03.2012.

Sl.No.177

Case No. C- 17	M/s. Lucas TVS Ltd., Chennai received through DC(MEPZ-SEZ), Chennai	F.No. 01/81/80/162/00379/AM10/DES.I
Meeting No.22/12		Fixation of regular wastage norms for manufacturing of different types of "Starter, Alterator, Wiper Motor and Compressor".
Date: 24.01.2012		

The representative of the firm Shri S. Emperumanar, Officer (Finance) attended the Personal Hearing and explained the details of the case. The Committee noted that the firm's representative had shown product samples to DHI representative in the meeting and firm had to incorporate certain amendments in their calculations and submit to DHI. The case is to be re-listed on 06.03.2012.

S.No.178

Case No. C-01	M/s. BOSCH Limited, Bangalore	F.No.01/80/162/1193/AM09/DES.I
Meeting No. 22/12		Fixation of SION for the export product "Common Rail Injector Parts"
Date: 24.01.2012		

The Committee noted that firm reply dated 10.12.2011 has been sent to DHI on 27.12.2011 and reply dt.10.01.2012 also forward to DHI and case is under examination. The case is to be re-listed on 06.03.2012.

S.No.179

Case No. C- 04	M/s. International Tubular Services (India) Pvt. Ltd., Taloja	F.No.01/80/162/00007/AM12/DES.I
Meeting No. 22/12		Fixation of wastage norms for the export product "4 ¾ Energie Jar (Parts of Oil Field Equipment / Drilling Machinery) and components in respect of 100% EOU
Date: 24.01.2012		

The representative of the DHI informed in the meeting informed that the case will be examined after the proposed visit to M/s. Botil Oil Tools India Pvt. Ltd., New Delhi as is a similar case. The case is to be re-listed on 06.03.2012.

S.No.180

Case No. C - 07	M/s. BOSCH Limited, Bangalore	HQF.No.01/80/162/00683/AM10/DES.I
Meeting No. 22/12		Request for fixation of SION for the export product "Viz. Common Rail Pump"
Date: 24.01.2012		

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 06.03.2012.

S.No.181

Case No. C - 08	M/s. Ultra Engineers, Pune	HQF.No.01/80/162/00262/AM12/DES.I
Meeting No. 22/12		Fixation of wastage norms for special Brand Rate Duty Draw Back against deemed export"
Date: 24.01.2012		

The Committee noted the written comments of DIPP dated 24.01.2012 and decided to seek comments from RA, Pune as to why ratification of NC is required in the cases when the "Special Brand Rate Duty Draw Back to 100% EOU" is fixed on the basis of actual wastage details furnished by the firm. The case is to be re-listed on 06.03.2012.

S.No.182

Case No. C - 09	M/s. Ultra Engineers, Pune	HQF.No.01/80/162/00263/AM12/DES.I
Meeting No. 22/12		Fixation of wastage norms for special Brand Rate Duty Draw Back against deemed export"
Date: 24.01.2012		

The Committee noted the written comments of DIPP dated 24.01.2012 and decided to seek comments from RA, Pune as to why ratification of NC is required in the cases when the "Special Brand Rate Duty Draw Back to 100% EOU" is fixed on the basis of actual wastage details furnished by the firm. The case is to be re-listed on 06.03.2012.

S.No.183

Case No. C - 10	M/s. Ultra Engineers, Pune	HQF.No.01/80/162/00249/AM12/DES.I
Meeting No. 22/12		Fixation of wastage norms for special Brand Rate Duty Draw Back against deemed export"
Date: 24.01.2012		

The Committee noted the written comments of DIPP dated 24.01.2012 and decided to seek comments from RA, Pune as to why ratification of NC is required in the cases when the "Special Brand Rate Duty Draw Back to 100% EOU" is fixed on the basis of actual wastage details furnished by the firm. The case is to be re-listed on 06.03.2012.

S.No.184

Case No. C - 20	M/s. ITS India Pvt. Ltd., Taloja (Maharashtra)	HQF.No.01/80/162/00287/AM12/DES.I
Meeting No. 22/12		Fixation of input output norms for the export product "6 ½ Energie Jar (Parts of Oil Field Equipment/ Drilling Machinery) and components thereof".
Date: 24.01.2012		

The representative of the DHI informed in the meeting informed that the case will be examined after the proposed visit to M/s. Botil Oil Tools India Pvt. Ltd., New Delhi as is a similar case. The case is to be re-listed on 06.03.2012.

S.No.185

Case No. C - 21	M/s. ITS India Pvt. Ltd., Taloja (Maharashtra)	HQF.No.01/80/162/00234/AM12/DES.I
Meeting No. 22/12		Fixation of ad-hoc norms under para 6.8(e) of FTP 2009-14 for the export product " 8" Energie Energizaer (Parts of Oil field Equipment / Drilling Machinery) and components thereof".
Date: 24.01.2012		

The representative of the DHI informed in the meeting informed that the case will be examined after the proposed visit to M/s. Botil Oil Tools India Pvt. Ltd., New Delhi as is a similar case. The case is to be re-listed on 06.03.2012.

S.No.186

Case No. C - 23	Reference received from PC-VI of M/s. Getrag Hi-Tech Gears Pvt. TLd., Bhiwani(Rajasthan)	HQF.No.01/80/92/180/NORMS/AM12/PC-VI/DES.I
Meeting No. 22/12		Fixation of input output wastage norms for eh export product "Timing Gears" in respect of LOP NO.03-129/99-100%EOU.
Date: 24.01.2012		

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 06.03.2012.

S.No.187

Case No. C - 24	M/s. Ultra Engineers, Pune	HQF.No.01/80/162/00635/AM12/DES.I
Meeting No. 22/12		Fixation of wastage norms for Special Brand Rate Duty Draw Back against Export Supplies to 100% EOU.
Date: 24.01.2012		

The Committee noted the written comments of DIPP dated 24.01.2012 and decided to seek comments from RA, Pune as to why ratification of NC is required in the cases when the "Special Brand Rate Duty Draw Back to 100% EOU" is fixed on the basis of actual wastage details furnished by the firm. The case is to be re-listed on 06.03.2012.

S.No.188

Case No. C - 25	M/s. Ultra Engineers, Pune	HQF.No.01/80/162/00637/AM12/DES.I
Meeting No. 22/12		Fixation of wastage norms for Special Brand Rate Duty Draw Back against Export Supplies to 100% EOU.
Date: 24.01.2012		

The Committee noted the written comments of DIPP dated 24.01.2012 and decided to seek comments from RA, Pune as to why ratification of NC is required in the cases when the "Special Brand Rate Duty Draw Back to 100% EOU" is fixed on the basis of actual wastage details furnished by the firm. The case is to be re-listed on 06.03.2012.

S.No.189

Case No. C - 26	M/s. Ultra Engineers, Pune	HQF.No.01/80/162/00638/AM12/DES.I
Meeting No. 22/12		Fixation of wastage norms for Special Brand Rate Duty Draw Back against Export Supplies to 100% EOU.
Date: 24.01.2012		

The Committee noted the written comments of DIPP dated 24.01.2012 and decided to seek comments from RA, Pune as to why ratification of NC is required in the cases when the "Special Brand Rate Duty Draw Back to 100%

EOU” is fixed on the basis of actual wastage details furnished by the firm. The case is to be re-listed on 06.03.2012.

S.No.190

Case No. C - 27	M/s. Ultra Engineers, Pune	HQF.No.01/80/162/00639/AM12/DES.I
Meeting No. 22/12		Fixation of wastage norms for Special Brand Rate
Date: 24.01.2012		Duty Draw Back against Export Supplies to 100% EOU.

The Committee noted the written comments of DIPP dated 24.01.2012 and decided to seek comments from RA, Pune as to why ratification of NC is required in the cases when the “Special Brand Rate Duty Draw Back to 100% EOU” is fixed on the basis of actual wastage details furnished by the firm. The case is to be re-listed on 06.03.2012.

S.No.191

Case No. C - 28	M/s. Ultra Engineers, Pune	HQF.No.01/80/162/00640/AM12/DES.I
Meeting No. 22/12		Fixation of wastage norms for Special Brand Rate
Date: 24.01.2012		Duty Draw Back against Export Supplies to 100% EOU.

The Committee noted the written comments of DIPP dated 24.01.2012 and decided to seek comments from RA, Pune as to why ratification of NC is required in the cases when the “Special Brand Rate Duty Draw Back to 100% EOU” is fixed on the basis of actual wastage details furnished by the firm. The case is to be re-listed on 06.03.2012.

S.No.192

Case No. C - 29	M/s. Ultra Engineers, Pune	HQF.No.01/80/162/00636/AM12/DES.I
Meeting No. 22/12		Fixation of wastage norms for Special Brand Rate
Date: 24.01.2012		Duty Draw Back against Export Supplies to 100% EOU.

The Committee noted the written comments of DIPP dated 24.01.2012 and decided to seek comments from RA, Pune as to why ratification of NC is required in the cases when the “Special Brand Rate Duty Draw Back to 100% EOU” is fixed on the basis of actual wastage details furnished by the firm. The case is to be re-listed on 06.03.2012.

S.No.193

Case No. C - 30	M/s. Ultra Engineers, Pune	HQF.No.01/80/162/00634/AM12/DES.I
Meeting No. 22/12		Fixation of wastage norms for Special Brand Rate
Date: 24.01.2012		Duty Draw Back against Export Supplies to 100% EOU.

The Committee noted the written comments of DIPP dated 24.01.2012 and decided to seek comments from RA, Pune as to why ratification of NC is required in the cases when the “Special Brand Rate Duty Draw Back to 100% EOU” is fixed on the basis of actual wastage details furnished by the firm. The case is to be re-listed on 06.03.2012.

Sl.No.194

Case No.C-12	M/s. Ultra Engineers, Pune	HQ F.No.01/80/162/00247/AM12/DES.I
Meeting No.20/12		Fixation of wastage norms for “Special Brand
Date: 27.12.2011		Rate Duty Draw Back” against deemed export .

The Committee noted the written comments of DIPP dated 24.01.2012 and decided to seek comments from RA, Pune as to why ratification of NC is required in the cases when the “Special Brand Rate Duty Draw Back to 100% EOU” is fixed on the basis of actual wastage details furnished by the firm. The case is to be re-listed on 06.03.2012.

Sl.No.195

Case No.C-13	M/s. Ultra Engineers, Pune	HQ F.No.01/80/162/00246/AM12/DES.I
Meeting No.20/12		
Date: 27.12.2011		Fixation of wastage norms for “Special Brand Rate Duty Draw Back” against deemed export .

The Committee noted the written comments of DIPP dated 24.01.2012 and decided to seek comments from RA, Pune as to why ratification of NC is required in the cases when the “Special Brand Rate Duty Draw Back to 100% EOU” is fixed on the basis of actual wastage details furnished by the firm. The case is to be re-listed on 06.03.2012.

Sl.No.196

Case No.C-14	M/s. Ultra Engineers, Pune	HQ F.No.01/80/162/00245/AM12/DES.I
Meeting No.20/12		
Date: 27.12.2011		Fixation of wastage norms for “Special Brand Rate Duty Draw Back” against deemed export .

The Committee noted the written comments of DIPP dated 24.01.2012 and decided to seek comments from RA, Pune as to why ratification of NC is required in the cases when the “Special Brand Rate Duty Draw Back to 100% EOU” is fixed on the basis of actual wastage details furnished by the firm. The case is to be re-listed on 06.03.2012.

Sl.No.197

Case No.C-15	M/s. Ultra Engineers, Pune	HQ F.No.01/80/162/00248/AM12/DES.I
Meeting No.20/12		
Date: 27.12.2011		Fixation of wastage norms for “Special Brand Rate Duty Draw Back” against deemed export .

The Committee noted the written comments of DIPP dated 24.01.2012 and decided to seek comments from RA, Pune as to why ratification of NC is required in the case when the “Special Brand Rate Duty Draw Back to 100% EOU” is fixed on the basis of actual wastage details furnished by the firm. The case is to be re-listed on 06.03.2012.

Sl.No.198

Case No.C-16	M/s. Ultra Engineers, Pune	HQ F.No.01/80/162/00243/AM12/DES.I
Meeting No.20/12		
Date: 27.12.2011		Fixation of wastage norms for “Special Brand Rate Duty Draw Back” against deemed export .

The Committee noted the written comments of DIPP dated 24.01.2012 and decided to seek comments from RA, Pune as to why ratification of NC is required in the case when the “Special Brand Rate Duty Draw Back to 100% EOU” is fixed on the basis of actual wastage details furnished by the firm. The case is to be re-listed on 06.03.2012.

Sl.No.199

Case No.C-17	M/s. Ultra Engineers, Pune	HQ F.No.01/80/162/00244/AM12/DES.I
Meeting No.20/12		
Date: 27.12.2011		Fixation of wastage norms for “Special Brand Rate Duty Draw Back” against deemed export .

The Committee noted the written comments of DIPP dated 24.01.2012 and decided to seek comments from RA, Pune as to why ratification of NC is required in the case when the “Special Brand Rate Duty Draw Back to 100% EOU” is fixed on the basis of actual wastage details furnished by the firm. The case is to be re-listed on 06.03.2012.

Sl.No.200

Case No. C – 34	M/s. LEO Primecomp	HQ F.No.01/80/162/00914/AM12/DES-I
-----------------	--------------------	------------------------------------

Meeting No.22/12	Pvt. Ltd., Puducherry	Fixation of input output norms for the export product “Machined, Assembled and Plastic Components meant for Banking Sector” in respect of 100% EOU.
Date: 24.01.2012		

The Committee noted that the firm’s application has been sent to DIPP on 06.01.2012 for examination and comments and case under examination with DIPP. The case is to be re-listed on 06.03.2012.

Sl.No.201

Case No. C – 35	M/s. Poly Medicure Ltd., Haryana	HQ F.No.01/80/162/00947/AM12/DES-I
Meeting No.22/12		Fixation of wastage norms in respect of 100% EOU.
Date: 24.01.2012		

The Committee noted that the firm’s application has been sent to C&PC on 16.01.2012 for examination and comments and case under examination with C&PC. The case is to be re-listed on 06.03.2012.
